

(2024) 02 KAR CK 0013
In the Karnataka High Court
Case No : Criminal Appeal No. 1714 Of 2023

Naveen Aliyas Naveen Kumar, S/O Krishnappa D	APPELLANT
Vs	
State Of Karnataka Through Peresandra Police Station & Others	RESPONDENT

Date of Decision : 06-02-2024

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 438

Citation : (2024) 02 KAR CK 0013

Hon'ble Judges : Shivashankar Amarannavar, J

Bench : Single Bench

Advocate : Keerthi Krishna Reddy, Basavaraj Patil, B Lakshmi

Final Decision : Dismissed

Judgement

Shivashankar Amarannavar, J

1. Learned counsel for the appellant files a memo seeking withdrawal of the appeal.

2. Memo reads thus.

"In the above-stated criminal appeal, the appellant has called into question the order dated 23.08.2023 passed by the Court of I-Additional District & Sessions Judge, At Chikkaballapura rejecting the bail petition filed by the Appellant/Accused No.1 in FIR bearing Crime No.0142/2023 under Section 438 of Cr.P.C.

During the pendency of the appeal, B-report dated 20.12.2023 has been filed. In these circumstances, the criminal appeal does not survive for consideration of this Hon'ble Court. The Appellant most humbly states that the Appellant may kindly be permitted to withdraw the present proceedings.

Hence, the present memo may be taken on record, and suitable orders be passed in the ends of justice."

3. In view of the memo, the appeal is dismissed as not pressed.